

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 330

C.A No. 49/CIII/ND/2020 In
96/241-242/ND/2019

IN THE MATTER OF:

Mr. Manish Raswant & Ors.

.... Petitioner/Applicant

Vs.

M/s. MKJ Exports Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241/242 of the Companies Act, 2013.

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Karan Malhotra, Mr. Ayush Pratap Singh Advs.

For Respondent : Mr. Shubham Seth, Mr. Nikilesh Ramachandran Advs.

ORDER

CP-96/241-242/ND/2019

Mr. Karan Malhotra, Ld. Counsel appearing for Petitioner has submitted that an investigation has been initiated under Section 206 of the Companies Act, 2013 by the RoC against the Respondent No. 1 Company and seeks liberty to place the letter dated 05.04.2024 passed by the RoC on record.

He further submits that he has filed an IA on 31.03.2024 praying for impleading the RoC as a Respondent party which is yet to be listed.

He further seeks time to file written submissions as directed vide order dated 12.02.2024.

List the matter **on 09.09.2024.**

C.A No. 49/CIII/ND/2020

List the matter **on 09.09.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)